

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-675(PB)/2019

IN THE MATTER OF:

Mr. Gagan Saxena & Ors.

.... Applicant/petitioner

Vs.

Indirapuram Habitat Centre Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Mr. Akash Vajpai, Adv.

For the Respondent(s) : -

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 28.03.2019.

Process dasti as well.

List for further consideration on 28.03.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)